

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Deepak Mann.
CC No. CBI- 186/2019

30.09.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Sh. Amresh Kumar Tiwari, Ld. APP for CBI.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

It is apprised by Ld. APP that case is at the stage of taking cognizance. Hence, in view of same, list the matter for **05.11.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-30.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Kushi Mohd. S/o Abrar Hasan
RC No. 221/2016/E-0014
U/s 420/120B IPC
PS CBI

30.09.2020

Present: Sh. Avinash Kumar, Head Warder. Jail No. 10, Rohini Jail.
Ms. Anshu Aggarwal, Ld. LAC for accused.
Accused Kushi Mohd. S/o Abrar Hasan has been
produced through Video Conferencing. (on bail in this case
as apprised by Ld. LAC).

In view of the prevailing pandemic of COVID-19 as per
directions of Hon'ble High Court and Ld. District Judge, the remand
proceeding are being held through Video Conferencing using CISCO-
WEBEX App from my own residence using the common URL available on
the Website in pursuance of the circular No. E-8051-
8130/Comp/RADC/ND/2020 dated 03.08.2020.

The accused has been heard and be next produced on
19.02.2021. The ordersheet extending remand be sent to the Jail Supdt.
through electronic means/email and be also uploaded on the official
Website of Delhi District Court. The Jail Supdt. shall take print out of the
order and attach to the custody warrants of the accused produced via VC.
Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet
and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-30.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Kushi Mohd. S/o Abrar Hasan
RC No. 221/2016/E-0009
U/s 120/120B IPC & 66 DIT Act
PS CBI

30.09.2020

Present: Sh. Avinash Kumar, Head Warder. Jail No. 10, Rohini Jail.
Ms. Anshu Aggarwal, Ld. LAC for accused.
Accused Kushi Mohd. S/o Abrar Hasan has been
produced through Video Conferencing. (on bail in this case
as apprised by Ld. LAC).

In view of the prevailing pandemic of COVID-19 as per
directions of Hon'ble High Court and Ld. District Judge, the remand
proceeding are being held through Video Conferencing using CISCO-
WEBEX App from my own residence using the common URL available on
the Website in pursuance of the circular No. E-8051-
8130/Comp/RADC/ND/2020 dated 03.08.2020.

The accused has been heard and be next produced on
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(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-30.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Prashant Kumar Jha.
CC No. CBI- 372/2019

30.09.2020

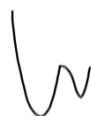
The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
Sh. B.C. Mishra, Ld. Counsel for accused Prashant Kumar Jha,
Amit, Amol Kumar, Pawan Kumar and Nand Lal.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list the matter for **05.11.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-30.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Closure Report (Pooja Mishra Murder Case).
CC No. CBI- 238/2019

30.09.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Sh. Amresh Kumar Tiwari, Ld. APP for CBI.
None for parties.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the parties have joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the parties, hence list the matter for **05.11.2020**.

Copy of this order be provided to the counsel for parties and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-30.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Kapil Walia and Anr.
CC No. CBI- 157/2019

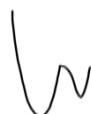
30.09.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
None for accused..

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused, hence list the matter for **05.11.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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NEW DELHI-30.09.2020